

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2446
ANSWERED ON:08.12.2014
REHABILITATION BY IOCL
Samal Dr. Kulamani

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Indian Oil Corporation Limited (IOCL) has provided employment to the land owners/displaced families of Paradip Refinery Division in Odisha after setting up of refinery there;
- (b) if so, the number of the persons got employed under rehabilitation policy of the Government and the funds allocated and utilised by the IOCL for the purpose; and
- (c) the number of persons who have not been provided either with employment or compensation by the IOCL and the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) Yes, Madam.

(b) & (c) Out of 143 families, who were identified by District Administration as displaced families, 49 persons (one from each family) had opted for employment and 45 of these are presently engaged in project/Maintenance jobs. The balance 4 were not keen to take up such jobs. A total amount of ? 323.78 lakh was spent by IOCL for implementation of R&R Plan-2002 which includes an amount of Rs.136.50 lakh given to remaining 94 families as cash compensation.